

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-68/59/2018

In the matter of

Leela Lace Holding (P) Ltd.
Vs.
PSB Housing Finance Limited

....PETITIONER
.. RESPONDENT

SECTION :

Under Section 59

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Abhimanyu Mahajan, Advocate
Ms. Anubha Goel, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : :

ORDER

Learned Counsel for the petitioner is present and moves this petition under Section 59 of the Companies Act, 2013 seeking for rectification of Register of Preference shareholder of 50,000 (13%) Redeemable Preference Shareholding in the Respondent Company. Let notice be issued to the Respondent Company within a period of one week by the petitioner in relation to the next date of hearing which is fixed on 22.2.2018.

List on 22.2.2018.

-Sd/-
(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit
24.1.2018